

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). The Central Government does not propose/identify or survey any specific areas to set up new sugar factories in any part of the country (including areas of Uttar Pradesh). The State Governments are required to assess the potentiality/availability of sugarcane cultivation while recommending the application to the Central Government for establishment of new sugar factories.

[English]

Accident at Sripur Seam Incline under Sripur Area of Eastern Coalfields Ltd.

1421. **SHRI HARADHAN ROY:** Will the Minister of LABOUR be pleased to state:

(a) whether an accident occurred at Sripur Seam Incline under Sripur Area of the Eastern Coalfields Ltd. on 23 January, 1990.

(b) if so, the causes of the accident; and

(c) the action taken by the management and Director General of Mines Safety?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) While a gang of loaders was running to safety after hearing the warning whistle of overman about an impending fall of roof in a goaf, some of them were thrown on the ground due to high velocity of air expelled from the goaf, resulting in a fatal injury to one loader and serious bodily injury to another.

(c) The inquiry into the accident conducted by an officer of the Directorate General of Mines Safety revealed that the sudden collapse of the roof could not be anticipated and that the accident was not on account of lapse on the part of any person.

Illegal Constructions on Common Land by Allottees of DDA Flats

1422. **SHRI K. PRADHANI:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that there is a sharp increase of illegal constructions and encroachments in DDA flats in the Capital during the last few years;

(b) whether Government propose to take any action against the owners who have illegally constructed or encroached the common land in the DDA flats in Delhi; and

(c) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). During the last three years, DDA has issued show cause notices in 3686 cases where illegal constructions in DDA flats were detected, lodged 29 FIRs, carried out 255 demolition operations and sealed 7 flats. In addition, the Slum Wing took action under Public Premises (Eviction of unauthorised occupants) Act against around 2000 cases of unauthorised construction in slum tenements, lodged 300 FIRs and carried out 40 demolition operations.

Import of Sugar

1423. **SHRI K. PRADHANI:** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether imports of sugar have been arranged/are being arranged through a NRI owned companies;

(b) if so, the total quantity with value of sugar proposed to be imported through the NRI owned companies; and

(c) the reasons for contracting imports

from NRI owned companies?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) to (c). Government had imported 2.42 lakh tonnes of sugar during October & November, 1989 by floating tenders. All the parties through whom the sugar was imported were registered with State Trading Corporation of India as suppliers of sugar. Government are not aware whether any of those companies are owned by Non-Resident Indians (NRI). No further imports of sugar have been made.

Export Achievements in Food Processing Industries

1424. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the achievements in exports made during 1989 by the Food Processing Industries;

(b) whether any suggestions have been received from the FICCI (Federation of Indian Chamber of Commerce and Industry) for the development of agro food industry; and

(c) if so, details thereof and action taken thereon?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) In addition to export of marine products worth Rs. 613.54 crores during 1989, other processed foods worth Rs. 266.55 crores (approximately) were exported during 1988-89.

(b) and (c). The Confederation of Indian Food Trade and Industry has sent a paper suggesting some policies required for development of food processing industries during

the 8th Five Year Plan. Whenever such suggestions are received, they are considered and appropriate action is taken.

Regularisation of Minor Constructions in Houses

1425. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any representation has been received by Government to regularise minor constructions made in houses/shops without prior permission in Delhi; and

(b) if so, the decision taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Minor additions/alterations and repairs of the following nature done without prior approval of the competent authority are compoundable under the Unified Building Bye-laws in force in Delhi:-

- (a) Plastering and patch repairs.
- (b) Re-roofing or renewal of roof including roof of intermediate floor at the same height.
- (c) flooring and re-flooring.
- (d) Opening & closing windows, ventilators and doors not opening towards other's property.
- (e) replacing fallen bricks, stones, pillars, beams etc.
- (f) Construction or re-construction of sun-shad not more than 75cm in width within one's own land and not overhanging over a public street.
- (g) Construction or reconstruction of